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In The Central Administrative Tribunal  
ALLAHABAD BENCH

: : ORDER - SHEET : :

O.A. 1035/93

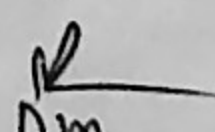
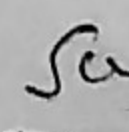
Application No..... of 199

Applicant (s)

Respondent

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p>5.5.2000</p> <p>Hon'ble Mr. S.K.L. Naqvi, JM Hon'ble <u>Mr. M.P. Singh</u>, AM</p> <p>No one for the applicant. Sri A. Sthelekar learned counsel for respondent. The perusal of Judicial record shows that after 13.8.97, <del>no</del> <sup>no</sup> one appeared to represent the applicants and <del>had that</del> <del>leaves</del> <sup>leaves</sup> to assumption that the applicant has lost interest in the prosecution of the matter. It will not be in the interest <sup>of justice</sup> to keep the matter pending, hence dismissed in default for <del>non</del> representation on behalf of the applicant.</p> <p style="text-align: center;">  AM         <span style="float: right;">  JM         </span> </p> <p>(n/s.)</p>